

Rohini Residential Scheme

2852. SHRIMATI NAZNIN FARUQUE:

SHRI GULAM RASOOL BALLYAWI:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether it is a fact that DDA which had failed to allot plots even after more than 25 years of registering applicants for Rohini Residential Scheme, 1981 have termed many allottees 'ineligible' to get possession of the plot now allotted to them by it on the ground of violating terms of allotment by purchasing house in Delhi, if so, the details thereof; and

(b) whether DDA would review its unjustified stand to now deny plots to applicants who purchased home many years after DDA 1981 scheme when it failed to allot plots under that scheme, and thus itself violated terms of allotment?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI BABUL SUPRIYO): (a) and (b) Delhi Development Authority (DDA) has informed that allotment of plots to the registrants of Rohini Residential Scheme, 1981 is done as per the eligibility criteria conveyed vide their circular no. PA/DD/Rohini/Policy/2014/196 dated 09.10.2014, which is in accordance with Rule 17 of the DDA (Disposal of Developed Nazul Land) Rules, 1981 made under the Delhi Development Act, 1957.

Regional Rapid Transit System

2853. SHRI SHADI LAL BATRA: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the status of Regional Rapid Transit System (RRTS) corridors connecting Delhi with neighbouring States including Haryana;

(b) the allocation made, released and utilised for these corridors during each of the last three years and the current financial year, corridor-wise;

(c) the likely benefit accrued to the States concerned as result of RRTS projects, especially Haryana; and

(d) the time by which these corridors are likely to be completed?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI BABUL SUPRIYO): (a) The Feasibility Reports of the following three prioritized Regional Rapid Transit System (RRTS) corridors have been prepared: